

**IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.391/18
In
CP(IB) No.35/Chd/HP/2018**

In the matter of:-

Phoenix ARC Pvt. Ltd. ...Petitioner

Versus

GPI Textiles Ltd. ...Respondent

Present: Ms. Eshna Kumar, with Mr. Pulkit Deora, Advocates, for the
Suspended Directors of GPI Textiles
Ms. Niharika, Advocate, for Mr. G.S. Sarin, Practising Company
Secretary, for the Resolution Professional

Notice of this application to the Resolution Professional for 05.10.2018.

Ms. Niharika Sharma, Advocate for Mr. G.S. Sarin, Practising Company
Secretary, accepts the notice. Reply/objections, if any, be filed two days before
the date fixed.

The applicant prays for and is allowed to file documents. The same be
filed within a week with copy advance to the representative of the Resolution
Professional.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

September 20, 2018
Mohit Kumar